

ITEM NO.8 Court 13 (Video Conferencing) SECTION PIL-W
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1120/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021
in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.84308/2021-EXTENSION OF TIME)

Date : 03-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Parties: Petitioner-in-person

Mr. Tushar Mehta, SG
Mr. K. M. Nataraj, ASG.
Ms. Aishwarya Bhati, ASG
Mr. Rajat Nair, Adv.
Mr. Amit Sharma , Adv.
Mr. Sughosh Subramanyam, Adv.
Mr. B. V. Balaram Das, AOR

Mr. Sumeer Sodhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

At the request of Shri Tushar Mehta, learned Solicitor
General, put up on 13.09.2021 so as to enable the Union of India to
comply with the earlier order and to place on record the compliance
report on the other directions issued by this Court in the judgment
and order dated 30.06.2021 in W.P. (C) No. 539/2021.

Compliance report to be filed with the Registry on or before
11.09.2021 and copy of the same be sent on e-mail addresses
shahmr2018@gmail.com and pstojudgeab@gmail.com

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER